

**GOVERNMENT OF INDIA  
MINISTRY OF COMMUNICATIONS  
DEPARTMENT OF TELECOMMUNICATIONS**

**LOK SABHA  
UNSTARRED QUESTION NO. 2523  
TO BE ANSWERED ON 15<sup>TH</sup> MARCH, 2023**

**5G NETWORK**

**2523. SHRI RAMESH BIDHURI:**

Will the Minister of COMMUNICATIONS be pleased to state:

- (a) whether the Government has taken any steps for improving and streamlining the 5G network in the country;
- (b) if so, the details thereof; and
- (c) the details of the other measures taken for weak network, unwanted calls, messages and call drops?

**ANSWER**

**MINISTER OF STATE FOR COMMUNICATIONS  
(SHRI DEVUSINH CHAUHAN)**

- (a) & (b) For improving and streamlining the 5G network in the country, the Government has taken following policy initiatives.
  - i. Additional spectrum has been made available.
  - ii. Spectrum sharing, trading, leasing and surrender have been permitted as per extant Notice Inviting Application (NIA) terms & conditions and guidelines issued from time to time.
  - iii. Procedure for Standing Advisory Committee on Radio Frequency Allocation (SACFA) siting clearance for Low Power BTS/ small cells ,i.e, Micro, Pico and Femto cells on existing street furniture/infrastructure has been simplified.
  - iv. To facilitate faster and easier deployment of telecom infrastructure, Government has amended the Indian Telegraph Right of Way Rules (RoW), 2016 on 17th August 2022. These amendments pave the way for deployment of 5G small cells and optical fibre cable on existing street infrastructure and also rationalize the fees and charges paid by the Telecom Licensees for the RoW permissions.
  - v. GatiShakti Sanchar portal has been launched to facilitate and expedite RoW permissions, by providing a single interface between all stakeholders including Central and State/UT Government(s), Local bodies and Service Providers.

(c) To curb unsolicited commercial communication (UCC), Telecom Regulatory Authority of India (TRAI) issued Telecom Commercial Communication Customers Preference Regulation (TCCCPR) in 2018. TCCCPR, 2018 provides for registration of senders (Principal Entities (“PEs”) like businesses, Government entities etc.) and telemarketers with the Access Providers. Registration process helps the businesses to assert their identity and build trust of the clients, helps in traceability of senders and diminishes the ability of unknown entities reaching their customers with calls and messages that are fraudulent or otherwise of dubious nature.

Further, in order to obtain direct feedback from subscribers on call drop, Department of Telecommunications (DoT) has launched an Interactive Voice Response System (IVRS) in December 2016. About 1.78 lakh individual cases of call drops have been resolved and around 8,254 BTSs have been installed by the Telecom Service Providers (TSPs) specifically to resolve the call drop issues received through IVRS.

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